

Deal for transfer to employees between Hindustan Lever Limited Lipton India Limited

3214. SHRI N. GIRI PRASAD: Will the Minister of LABOUR be pleased to

(a) whether any deal was materialised between the Hindustan Lever Limited and Lipton India Limited in 1983 and 1984 regarding the transfer of the Food Division Business, both human and animal, of the former, spread out all over the country, to the later; and

(b) whether there was a written stipulation in the Agreement for sale that the transfer of employees would be restricted only to those employees who expressed their consent to the change; and if so, whether the said stipulation was honoured by the Hindustan Lever Limited?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b) According to the available information, M/s. Hindustan Lever Limited transferred its foods business comprising edible fats, dairy and animal feeds to Lipton India Limited as an ongoing concern in 1983-84. The agreement for sale stipulated compliance with the provisions of Section 25-0 of the Industrial Disputes Act, 1947 and provided continuity of past services, full protection of existing terms and conditions and payment of compensation in the event of retrenchment. On compliance of these conditions, the employees of M/s. Hindustan Lever Limited automatically became employees of the new organisation, namely Lipton India Limited.

Offer to International Labour Organisation for training facilities in occupational safety

3215. SHRI RAM DAS AGARWAL: Will the Minister of LABOUR be pleased to state:

(a) whether India has offered to the International Labour Organisation (ILO) training facilities in advanced skills in occupational safety, development and social security network and safety ii

Mines as reported in the Financial Express dated 23rd July, 1992;

(b) if so, what are the details thereof and the capabilities which our country has recently developed in these areas; and has recently developed in these areas; and

(c) whether Labour Secretary also suggested to I.L.O.'s Assistant Director General, who is looking after the Asia and the Pacific region and currently was on tour to New Delhi need of adoption of standards and conventions also, if so, what are the details of talks alongwith the result thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (c) Mr. T Nakamura, Assistant Director General, responsible for ILO activities in Asia and the Pacific visited India from 16-21 My, 1992. During his meeting with the senior officials of the Ministry of Labour on July 20, 1992, Labour Secretary, *inter-alia*, drew Mr. Nakamura's attention as to the existence, in India, of a number of training institutions such as the Central Labour Institute, Bombay, Advanced Training Institute, Madras, Foremen Training Institute, Bangalore, etc. and to the vast expertise available in various labour related fields which could be utilised by the ILO for strengthening and promoting regional cooperation.

Labour Secretary also reiterated the importance that India attached to ILO Conventions in setting basic standards aimed at improving the working conditions of workers. He emphasised that the ILO should extend technical cooperation to create an "enabling environment" for ratification of ILO Conventions.

Child labour in the country

3216. SHRI RAM DAS AGARWAL: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that India is one of the countries which are actively seeking the assistance of the International Labour Organisation (ILO) to cope with the rising problem of child labour as